

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,

MUMBAI BENCH, MUMBAI,

CAMP AT NAGPUR.

ORIGINAL APPLICATION NO. 59/1996.

Monday, the 17th day of March, 1997.

Coram: Hon'ble Shri M.R.Kolhatkar, Member(A) 
Hon'ble Shri A.K.Mishra, Member(J).

T.H.Nandeshwar,
Bhankheda, near house
of Devidas Bodhakar,
Nagpur-18.

... Applicant.

(By Advocate Shri U.Rudra).

V/s.

1. Union of India, through the
Secretary, ~~in~~ Ministry of Defence,
Department of Defence Production,
New Delhi -11.

2. Director General,
N.C.C. Ministry of Defence,
New Delhi.

3. Commandant N.C.C. Officers'
Training School, Kamptee,
Dist. Nagpur.

... Respondents.

(By Shri M.G.Bhangde for the respondents)

O R D E R (ORAL)

(Per Shri M.R. Kolhatkar, Member(A))

Heard Shri U.Rudra, counsel for the applicant
and Shri M.G.Bhangde for the respondents.

2. In this O.A. the applicant has sought asclarified
in the M.P. 80/97 directions to the respondents to
pay the pay and allowances for the period from 20.9.1967
to 17.11.1974 together with interest. The delay is
explained in M.P.79/97 on the ground that on applicant's
being removed from service, the applicant became mentally
sick and lost his power to think and in the meanwhile
his mother and son aged about 18 years died for want of
treatment and money and therefore, he could not file
any application before the Court. The relief is

hopelessly time barred and the explanation given for condonation of delay is not satisfactory and is without any material particulars as to the date of events which caused the delay. Under the circumstances, the O.A. is dismissed at the admission stage as barred by time.

AM
(A.K.MISHRA)

MEMBER(J)

M.R.Kolhatkar
(M.R.KOLHATKAR)

MEMBER(A)

B.

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
MUMBAI BENCH

REVIEW PETITION NO: 70/97 IN O.A. 59/96

CORAM:

HON'BLE SHRI M.R.KOLHATKAR, MEMBER(A)

HON'BLE SHRI A.K.MISHRA, MEMBER(J)

Tarachand H.Nandeshwar

.. Applicant
(Review Petitioner)

-versus-

Union of India & Ors.

.. Respondents

Tribunal's Order on Review
Petition by circulation
(Per M.R.Kolhatkar, Member(A))

Date: 27-08-97

In this Review Petition the review petitioner(original applicant) has sought review of our oral order dt. 17-3-1997 on the ground that there is an error apparent on the face of the order in respect of fact and law and that the claim is in fact is not barred by limitation.

2. We have given our reasons for dismissing the O.A. The review petitioner has sought to re-argue the matter and this is beyond the scope of review jurisdiction. The R.P. has no merit and the same is dismissed by circulation as provided by the rules.

(A.K.MISHRA)

Member(J)

M.R.Kolhatkar
(M.R.KOLHATKAR)
Member(A)

M

dd. 27/8/97
order/Judgment despatched
to Applica^tnt(s)
on 8/9/97

8/9/97